

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

IA(I.B.C)/806(CH)2024

And

CP (IB) No. 185/Chd/Chd/2023

IN THE MATTER OF:

**Bank of Maharashtra
through Nitin Narang**

...

Petitioner

Versus

Manish Bagrodia

...

Respondent

Under Section: 95, 99 IBC 2016

Order delivered on 03.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 22.08.2024.

Sd/-

Court Officer